

Filing no. 8157/2020(W.P. Cr.)

Abha Devi

Versus

The State of Jharkhand & Anr.

Advocate for Petitioner

Mr. Mahesh Kumar Sinha

- | | |
|---|---|
| 1. | S.J. / D.B. S.J. |
| 2. | In time X |
| Limitation expired on | _____ |
| 3. | Court Fee C.F.S. of Rs.- 230/- is |
| wanting. | |
| 4. | Authentication fee due on the copy |
| Trial Court Judgement Rs. | Paid |
| Appellate Court Judgement Rs. | X |
| 5. | (a) Copy of trial court judgement ✓ |
| (b) Copy of appellate court judgement | X |
| (c) Second Copy of Petition | X |
| (d) Receipt showing service on A.G. | ✓ |
| (e) Vak properly stamped }
Executed and accepted } | ✓ |
| 6. | (a) Cause title ✓ |
| (b) Provision of law | ✓ |
| 7. | Intimation regarding surrender of |
| Petitioner | X |
| 8. | Particulars as required by Rule 140 |
| (I) | |
| Chapter XV Part (A) page no. 37 of the | J.H.C. Rules 2001 Earlier moved
statement may be stated at para2 |
| 9. | Other defects |
| (i) | Alias name of petitioner may be
stated at page no. 1 and vakalatnama as per page no. 16. |
| (ii) | Fresh legible/ typed copy of page
no.14 and 16 may be given with certified to be true. |
| (iii) | Typed copy of page no.- 15 may be
given with certified to be true. |